ITEM NO.108 + 109

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

COURT NO.3

<u>ITEM NO.108</u> Criminal Appeal No(s). 338/2015

TEESTA ATUL SETALVAD

Appellant(s)

SECTION II-B

VERSUS

THE STATE OF GUJARAT

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES]With reference to r.p. dated 05.09.2016 SLP (Crl.) No. 8877/2015 is to be listed separately but on the very same day.)

WITH

SLP(Crl) No. 2318/2019 (II-B)
(process not filed)

SLP(Crl) No. 1929/2019 (II-B)
(Process not filed)

SLP(Crl) No. 10309/2015 (II-A) FOR [PERMISSION TO FILE ANNEXURES] ON IA 20800/2015 FOR ON IA 20801/2015

ITEM NO.109

SLP (Crl.) No(s). 8877/2015 ([TO BE TAKEN UP IMMEDIATELY AFTER CRL.A.NO. 338/2015 ETC.] SLP(CRL)NO. 8877/2015 HAS TO BE LISTED ON THE SAME DAY ALONG WITH CRIMINAL APPEAL NO. 338/2015 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 18036/2015 FOR [PERMISSION TO FILE ANNEXURES] ON IA 20058/2015 FOR PERMISSION TO FILE ADDITIONAL AFFIDAVIT ON IA 20504/2015 FOR [PERMISSION TO FILE ANNEXURES] ON IA 1103/2016 FOR IA NO. 4006/2016 - PERMISSION TO FILE ANNEXURES

Date : 30-08-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s) Ms. Aparna Bhat, AOR Ms. Karishma Maria, Adv.

Ms. Deepanwita Priyanka, AOR

For Respondent(s) Mr. Tushar Mehta, SG

Mr. Mayank Pandey, Adv. Mr. Kanu Agarwal, Adv. Ms. Sairica Raju, Adv. Mr. Annam Venkatesh, Adv. Mr. Rajat Nair, Adv. Mr. Arvind Kumar Sharma, AOR Mr. Mukesh Kumar Maroria, AOR Ms. Deepanwita Priyanka, AOR Ms. Aparna Bhat, AOR Ms. Karishma Maria, Adv. Mr. Rahul Chitnis, Adv. Mr. Sachin Patil, AOR Mr. Aaditya A. Pande, Adv. Mr. Geo Joseph, Adv. Ms. Shwetal Shepal, Adv. Mr. Durgesh Gupta, Adv.

UPON hearing the counsel the Court made the following O R D E R

Applications for exemption from filing certified copy of the impugned judgment, and permission to file annexures, additional documents/facts/annexures are allowed.

A letter of adjournment has been circulated by learned counsel for the appellant/petitioners.

Learned counsel also states that in one of the proceedings where the CBI came to this Court, regular bail has been granted by the competent Court and thus, the matter may not survive.

Learned counsel for both the parties will flag the issues as to which of the appeals survive for consideration and what is the subject matter to be decided, as the passage of time may have taken care of some aspects. The needful be done within four weeks as an adjournment letter has been circulated by learned counsel for the appellant/petitioners.

List for directions on 02.11.2022.

Interim protection to continue.

(ASHA SUNDRIYAL) ASTT. REGISTRAR-cum-PS (POONAM VAID) COURT MASTER (NSH)